

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI
Record of Proceedings**

Petition No.52/2009

Subject: Maintenance of Grid Discipline- Non-Compliance of provisions of IEGC.

Coram : Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Date of Hearing : 2.4.2009

Respondent : Karnataka Power Transmission Corporation Limited,
Bangalore

Parties present : Shri Anand K. Ganesan, Advocate, Respondent
Shri V.Suresh. SRLDC

The Commission heard learned counsel for the respondent and representative of the SRLDC.

2. Learned counsel for respondent stated that the data relied on by the Commission in the show cause notice dated 17.3.2009 was not relevant as the same was based on Special Energy Meters (SEM). He submitted that the data considered was not real-time data for management of the grid. According to him, SEM data was available only after one week or 10 days and could not be used for grid management on real time basis. Learned Counsel referred to violation by other States also in Southern Region.

3. The representative of the SRLDC stated that the data provided to the Commission was SEM data and in real time they were issuing messages A, B and C based on real time data i.e. SCADA data. There was no significant difference in two sets of data. He also said that the constituents were not agreeing to manual load shedding. He also said that the respondent was still to complete action on its part for integration of data communication. He said that there was over-drawl by the respondent.

4. On a query from the Commission, learned counsel stated that there was only momentarily over-drawl below 49.0 Hz. and only one 'B' message had been issued to the respondent by SRLDC during January 2009 and February 2009. The representative of SRLDC confirmed the statement that only one "B" message was issued on 2. 2.2009, However, several 'A' messages were issued to Karnataka SLDC during this period to take precautionary measure for avoiding over-drawl from the grid. The Commission observed that continuous over-drawl

endangering the grid security could not be accepted. The Commission directed the representative of the SRLDC to file detailed reply to the reply filed by the respondent a copy of which is stated to have been served on SRLDC latest by 25.4.2009 with an advance copy to the respondent.

5. Subject to above, the Commission reserved order.

Sd/-
(K.S.Dhingra)
Chief (Legal)